ITEM NO.9 COURT NO.11 SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 7015/2022

[Arising out of impugned final judgment and order dated 21-09-2021 in IA No. 5/2020 passed by the High Court for The State of Telangana at Hyderabad]

MY PALACE MUTUALLY AIDED CO OPERATIVE SOCIETY PETITIONER(S)

VERSUS

B. MAHESH & ORS. RESPONDENT(S)

(IA No. 41214/2025 - INTERVENTION APPLICATION
IA No. 82687/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 49669/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 48785/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA. No.87563/2025-INTERVENTION/IMPLEADMENT)

Date : 08-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :Mr. S. Naphade, Sr. Adv.
Dr. S. Murlidhar, Sr. Adv.
Mr. Kumar Shashank, Adv.
Mr. Piyush Tonk, Adv.
Ms. Salonee Parajape, Adv.
Dr. A. S. Jamuna, Adv.
Mr. Karan Bishnoi, Adv.
Mr. Nivesh Kumar, AOR

For Respondent(s) :Mr. Navin Pahwa, Sr. Adv.
Ms. Nina Nariman, Adv.
Mr. B. Shravanth Shanker, AOR
Ms. Prerna Robin, Adv.
Mr. Shivam Kunal, Adv.
Mr. B. Yeshwanth Raj, Adv.

Mrs. Bela Maheshwari, AOR
Mr. V. Giri, Sr. Adv.
Mr. Vadlamani Seshagiri, Adv.
Mr. Rahul Narang, Adv.
Mr. Ananya Kukreti, Adv.

Signature Not Verified
Digitally signed by JAGDISH KUMAR
Date: 2025.04.09 18:33:26 IST
Reason:

Mr. Arjun Vinod Bobde, Adv.
Mr. Rajat Joseph, AOR
Ms. Avinash Kaur, Adv.
Ms. Tanshi Bharti, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. List the matter on 23.04.2025 for final disposal along with I.A. No.87653/2025.

(JAGDISH KUMAR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)